Office of Directorate General of Foreign Trade Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting No. 19 was due for 10.09.2015 and actually held on 18.09.2015

The meeting No.19/AM-15 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was due for 10.09.2015 and actually held on 18.09.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

| S.No. | Name of the representatives and their designation | Department |
|-------|---|-------------------|
| 1. | Shri B.B. Bharti, Joint Textile Commissioner | TC Office, Mumbai |
| 2. | Shri V.K. Kohli, Director | TC office, Noida |
| 3. | Shri Barinder Singh, Astt. Director | MSME |
| 4. | Shri K.C. Meena, DDG | DGFT |
| 6. | Shri Ratan Lal Meena, FTDO | DGFT |

At the outset the Minutes of NC-V Meeting No.16/AM-16 dated 13.08.2015, 17/AM16 dated 20.08.2015 and 18/AM16 dated 27.08.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.19/AM-16 dated 10.09.2015 was actually held on 18.09.2015 taken up for discussion and the decision-taken in respect of each case is enumerated below:-

MEETING NUMBER

: 19/84-ALC3/2015 MEETING DATE: 10.09.2015

| Case No.:3/20/84- ALC3/2014 | Party Name:GRINDWELL NORTON LTD | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status: Deferred |
|--------------------------------|------------------------------------|--|-----------------------|
| HQ File :01/84/050/00136/AM15/ | RLA File :03/94/040/01117/AM14/ | Lic.No/Date:0310782585 23.05.2014 | Defer Date:08.10.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the following documents/information and ask the firm to furnish the same, the case defer for relisting on 08.10.2015:

- 1. Manufacturing Process alongwith stage wise wastage
- 2. Net Content of the Export Product.
- 3. GSM of export and import product

| Case No.:8/21/84- ALC3/2014 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deferred |
|-----------------------------------|---------------------------------------|--|-----------------------|
| HQ File :01/84/050/00170/AM15/ | RLA File :35/24/040/00011/AM15/ | Lic.No/Date:3510044530 06.08.2014 | Defer Date:08.10.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 02.09.2015 but the reply is not received from the firm. Therefore, Committee decided to send the final reminder to the firm to furnish the following documents/information and defer the case for relisting on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.

Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.

3. Processing flow chart with wastage from fabric or fibre.

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| Case No.:11/30/84- ALC3/2014 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deferred |
|---------------------------------|---------------------------------------|--|-----------------------|
| HQ File | RLA File | Lic.No/Date:3510044557 | Defer Date:08.10.2015 |
| :01/84/050/00250/AM15/ | :35/24/040/00017/AM15/ | 10.10.2014 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 02.09.2015 but the reply is not received from the firm. Therefore, Committee decided to send the final reminder to the firm to furnish the following documents/ information and defer the case for relisting on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.

Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.

3. Processing flow chart with wastage from fabric or fibre.

| Case No.:11/34/84- ALC3/2014 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status: Deferred |
|---------------------------------|---------------------------------------|--|----------------------|
| HQ File:01/84/050/00282/AM15/ | RLA File:35/24/040/00018/AM15/ | Lic.No/Date:3510044563 | Defer Date:08.102015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 02.09.2015 but the reply is not received from the firm. Therefore, Committee decided to send the final reminder to the firm to furnish the following documents/information and defer the case for relisting on 08.10.2015:

. CAD, measurement, Sketch with Marking in all cases.

 Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.

3. Processing flow chart with wastage from fabric or fibre.

| Case No.:5/36/84- ALC3/2014 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deferred |
|--------------------------------|------------------------------------|--|-----------------------|
| HQ File:01/84/050/00287/AM15/ | RLA File :35/24/040/00025/AM15/ | Lic.No/Date:3510044597 | Defer Date:08.10.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 02.09.2015 but the reply is not received from the firm. Therefore, Committee decided to send the final reminder to the firm to furnish the following documents/information and defer the case for relisting on 08.10.2015:

. CAD, measurement, Sketch with Marking in all cases.

Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.

3. Processing flow chart with wastage from fabric or fibre.

| | Case No.:43/44/84- ALC3/2014 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deferred |
|---|---------------------------------|---------------------------------------|--|-----------------------|
| 6 | HQ File 5:01/84/050/00413/AM15/ | RLA File :35/24/040/00029/AM15/ | Lic.No/Date:3510044643 06.01.2015 | Defer Date:08.10.2015 |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's representative Shri Lakshmana Shankar, Dy. General manager (Sales) and Shri A.K. Bhandari,, General Manager (Commercial) were appeared before NC on 13.08.2015 alongwith documents called by DC (MSME). The Committee was not satisfied with their reply. Therefore, Committee decided to send the final

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reminder to furnish the following information from the firm and defer the case for relisting on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.

Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.

3. Processing flow chart with wastage from fabric or fibre.

Case No.:26/2/84-

Party Name: LOYAL TEXTILE Meet No/Date: 19/84-

Status: Approved

ALC3/2015

MILLS LTD

ALC3/2015 10.09.2015

HQ File :01/84/050/00026/AM16/

RLA File :35/24/040/00036/AM15/ Lic.No/Date:3510044697

05.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify above said the Advance Authorization issued in this case as per written comments of Regional Textile Commissioner, Noida vide their U.O. No. 7(267)/14/DGFT/RON/165 dated 18.09.2015 as detailed below:

| S. | Export item | Export | | Import item | Qty. allowed for |
|-----------------------------------|--|----------|-----|-------------------------------|------------------|
| No | | Qty. | | | each of expor |
| | | | | | product |
| 1. | Rain Jacket without Hood | 1500.000 | 1. | Omni protector Fabric | 0.99 Kg |
| | made out of Omni | Number | 2. | Raw Cotton | 0.469 Kg |
| | Protector fabric 55% mod | | 3. | Vat Dyes | 0.0053 Kg |
| | acyclic 44% cotton and 1% | | 4. | Flacovan | 0.1566 Kg |
| | Antistatic PU membrane | | 5. | Ukadan | 0.0166 kg |
| | coated fabric GSM 330 +/- | | 6. | Silastal | 0.0070 Kg |
| | 10% and 100% Cotton | | 7. | Silastan | 0.0014 kg |
| | Dyed Fabrics with flame | | 8. | Polyvinyl alchohal | 0.0035 Kg |
| resistant finish (6 175+/-10%) | | | 9. | FR Thread | 0.0945 Kg |
| | 175+/-10%) | | 10. | Omni Tape | 0.22 kg |
| | | | 11. | Vislon Closed end ZipperNo.8 | 1.05 No |
| | | | 12 | Vislon closed end Zipper No.5 | 2.1 No. |
| | | | 13 | Furnace Oil | 13.545 LITRE |
| 2. | Rain Jacket with Hood | 500.000 | 1. | Omni protector Fabric | 1.188 Kg |
| | made out of Omni | Number | 2. | Raw Cotton | 0.619 Kg |
| | Protector fabric 55% mod | | 3. | Vat Dyes | 0.007 Kg |
| | acyclic 44% cotton and 1% Antistatic PU membrane coated fabric GSM 330 +/- | | 4. | Flacovan | .2065 Kg |
| | | | 5. | Ukadan | .02196 Kg |
| | | | 6. | Silastal | .0093 Kg |
| | 10% and 100% Cotton | | 7. | Silastan | .00187 Kg |
| | Dyed Fabrics with flame | | 8. | Polyvinyl alchohal | 0.00467 Kg |
| | resistant finish (GSM | | 9. | FR Thread | 0.0346 Kg |
| | 175+/-10%) | | 10. | Omni Tape | 0.2205 kg |
| | 1 | | 11. | Vislon Closed end ZipperNo.8 | 1.05 No. |
| | | | 12 | Vislon closed end Zipper No.5 | 2.1 No. |
| | | | 13 | Furnace Oil | 15.666 LITRE |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. Dyes and chemicals should be as per General Note 5 for Textile Product Code J amended from time to time.

Case No.:24/2/84-ALC3/2015

Party Name:LOYAL TEXTILE MILLS LTD

Meet No/Date: 19/84-ALC3/2015

Status: Approved

10.09.2015

HQ File :01/84/050/00024/AM16/ RLA File :35/24/040/00039/AM15/ Lic.No/Date:3510044709

20.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify above said the Advance Authorization issued in this case as detailed below:

| S. | Export item | Export | T | Import item | Qty. |
|--|---|--------------------|---|---|--------------------|
| No | | Qty. | | | allowed |
| 1. | Mill made Industrial work wear Woven Garments made | 3000.000 Number | 1. | Modacrylic Fibre | 1618.650 KG |
| | out of Modacrylic Fibre (50%) Cotton (49%) and | | 2. | Raw Cotton | 1817.008 KG |
| | Nylon Fibre with White Metal | | 3. | Nylon Fibre with white metal compound | 32.373 KG |
| Compound (1%) Blended Dyed Fabrics with 300 GSM-Pant | | 4. | Vat Dyes (dyes & chemicals are restricted to 26% of fob value within the overall cif value as per public notice no.88 dated 27.12.2011) | 117.720 KG | |
| | | | 5. | Polyvinyl Alchohal | 29.430 KG |
| | | | 6. | FR Thread | 56.700 KG |
| | | | 7. | FURNACE OIL (Restricted to 7% of FOB value of exports within the overall CIF value) | 15602.400 Litre |
| 2. | Mill made Industrial work | 1000.000 | 1. | Modacrylic Fibre | 577.610 KG |
| | wear Woven Garments made out of Modacrylic Fibre | Number | 2. | Raw Cotton | 648.393 KG |
| | (50%) Cotton (49%) and Nylon | | 3. | Nylon Fibre with white metal compound | 11.552 KG |
| | Fibre with White Metal Compound (1%) Blended Dyed Fabrics with 300 GSM-coverall with Loxy Band FR | | 4. | Vat Dyes (dyes & chemicals are restricted to 26% of fob value within the overall cif value as per public notice no.88 dated 27.12.2011) | 42.008 KG |
| | | | 5. | Polyvinyl Alchohal | 10.502 KG |
| | | | 6. | FR Thread | 31.500 KG |
| | · · | | 7. | FURNACE OIL (Restricted to 7% of FOB value of exports within the overall CIF value) | 10253.410 Litre |
| | | | 8. | 50mm Loxy Band FR | 6400.000 Meter |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Dyes and chemicals should be as per General Note 5 for Textile Product Code J amended from time to time.

9 Case No.:25/2/84-

Party Name:LOYAL

Meet No/Date:19/84-

Status:Deferred

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| ALC3/2015 | TEXTILE MILLS LTD | ALC3/2015 10.09.2015 |
|--------------------------------|------------------------------------|--|
| HQ File :01/84/050/00025/AM16/ | RLA File :35/24/040/00038/AM15/ | Lic.No/Date:3510044708 Defer Date:08.10.2015 |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments. Therefore, it was decided to defer the case for relisting on 08.10.2015.

| Case No.:34/19/84- ALC3/2015 | Party Name: TEXPORT OVERSEAS PVT.LTD, | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Approved |
|-----------------------------------|---------------------------------------|--|-----------------|
| HQ File :01/84/050/00187/AM16/ | RLA File :07/24/040/00005/AM16/ | Lic.No/Date:0710108026 | |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify above said the Advance Authorization issued in this case as per written comments of Regional Textile Commissioner, Noida vide their U.O. No. 7(267)/14/DGFT/RON/162 dated 17.09.2015 as detailed below:

| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed Per Piece |
|---|--|---------------------|---|---|-------------------------------|
| 1. Toddler Girls Embroidery Top made from 100% Cotton Woven Fabric 2900.000 Number | | 1. | 100% Cotton Solid Dyed Woven Fabric, width: 53 Inch, GSM: 98 (+/- 05%) | 0.832 Sqm | |
| | | | 4. | Sensor/security tag | One Per Piece (Net to Net) |
| 0 1000 | 13500.000 Number | 2. | 100% Cotton Printed Twill Woven Fabric, width: 53 Inch, GSM: 98 (+/- 05% | 1.0296 sqm | |
| 2 | | | 4. | Sensor/security tag | One Per Piece (Net to Net) |
| from | Toddler Girls Dress made from 100% Cotton Woven Fabric | 20000.000 Number | 3. | 100% Cotton Printed Twill Woven Fabric, width: 53 Inch, GSM: 98 (+/- 05% | 1.117 sqm |
| | | | 4. | Sensor/security tag | One Per Piece (Net to Net) |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| | Case No.:2/16/84- ALC3/2015 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deferred |
|----|--------------------------------|---------------------------------------|--|-----------------------|
| 11 | HQ File :01/84/050/00139/AM16/ | RLA File :35/24/040/00002/AM16/ | Lic.No/Date:3510044734 20.04.2015 | Defer Date:08.10.2015 |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments. Therefore, it was decided to defer the case for relisting on 08.10.2015.

12 Case No.:33/19/84-

Party Name: SHAHI

Meet No/Date:19/84-

Status: Approved

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ALC3/2015

EXPORTS PVT, LTD.

ALC3/2015 10.09.2015

HQ File

:01/84/050/00186/AM16/

RLA File :07/24/040/00018/AM16/ Lic.No/Date:0710108116

28.04.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of Regional Textile Commissioner, Noida vide their U.O. No. 7(267)/14/DGFT/RON/163 dated 17.09.2015 as detailed below:

| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed Per |
|-------|--|---------------------|----|---|----------------------|
| 1. | Mens Cargo Trouser made of 100% Nylon Dyed Fabric GSM-114, Style no.WM8008) | 19000.000 Number | 1. | 100% Nylon Dyed Fabric GSM-114 (Tolerence plus or minus 10%) | 2.70 Sq. mt. |
| 2. | Ladies Shirt Dress made of 97% Cotton 3% Elastane Dyed Fabric GSM-118. Style No.RM87656360) | 5100.000 Number | 2. | 97% Cotton 3% Elastane Dyed Fabric GSM-118 (Tolerence plusor minus 10%) | 2.70 sq.mt. |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| | Case No.:35/19/84- ALC3/2015 | Party Name:TEXPORT CREATION | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deferred |
|----|---------------------------------|------------------------------------|--|-----------------------|
| 13 | HQ File :01/84/050/00188/AM16/ | RLA File :07/24/040/00049/AM16/ | Lic.No/Date:0710108277 27.05.2015 | Defer Date:08.10.2015 |

Decision : The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the amended copy of the CCL ex attached and defer the case for re-listing on 08.10.2015.

| | Case No.:6/14/84- ALC3/2015 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deferred |
|----|--------------------------------|------------------------------------|--|-----------------------|
| 14 | HQ File :01/84/050/00094/AM16/ | RLA File :35/24/040/00007/AM16/ | Lic.No/Date:3510044747 | Defer Date:08.10.2015 |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the calculation sheet of the chemical use in the product in this case and defer the case for re-listing on 08.10.2015.

| | Case No.:26/14/84- ALC3/2015 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deffered and Reindexed |
|----|---------------------------------|---------------------------------------|--|-------------------------------|
| 15 | HQ File :01/84/050/00114/AM16/ | RLA File :35/24/040/00008/AM16/ | Lic.No/Date:3510044748 | Defer Date:08.10.2015 |

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the width of the

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fabric including calculation sheet etc. of the export product in this case and defer the case for re-listing on

Case No.:27/14/84-ALC3/2015

Party Name: LOYAL TEXTILE MILLS LTD Meet No/Date: 19/84-

Status:Deferred

ALC3/2015

10.09.2015

HQ File

RLA File

Lic.No/Date:3510044746 Defer Date:08.10.2015

:01/84/050/00115/AM16/ :35/24/040/00006/AM16/ 28.05.2015

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the width of the fabric including calculation sheet etc. of the export product in this case and defer the case for re-listing on 08.10.2015.

Case No.:8/19/84-ALC3/2015

Party Name: SRF LIMITED

:04/24/040/00301/AM15/

Meet No/Date: 19/84-

Status: Approved

ALC3/2015 10.09.2015

HQ File :01/84/050/00161/AM16/ RLA File

Lic.No/Date:0410160617

02.06.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per SION J-377/2015 as detailed below:

| | S.No. | Export Product | Export Quantity | | Import item | Quantity allowed |
|---|-------|---|-----------------|---------------|--|---------------------|
| 7 | 1. | Synthetic Fabrics 840 denier and above Polyester | 70000.000 KG | 1. | POLYESTER CHIPS | 77175 kgs |
| | | Fabrics(EE), Dipped Belting Fabrics, Rubberised Textile | | 2. | SPIN FINISH OIL | 470 kgs |
| | | Fabrics. Dipped Belting Fabrics, | | 3. | V.P.LATEX(DRY) | 4550 kgs |
| | | Rubberised Textile Fabrics | | 4. RESORCINOL | 490 kgs | |
| | | | | 5. | Bonding Agent (Grill Bond/ Vulca bond,ISO-bond PC45) | 350 |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/19/84-ALC3/2015

Party Name: KUSUMGAR CORPORATES PVT. LTD. Meet No/Date: 19/84-

Status: Approved

18

HQ File :01/84/050/00160/AM16/ RLA File

:03/94/040/00195/AM16/

10.09.2015

Lic.No/Date:0310796512

09.06.2015

ALC3/2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case on repeat basis of Adv. Authorisation No. 0310792616 dated 06.01.2015 ratified by NC in its meeting No. 36/AM15 dated 08.01.2015 as detailed below:

| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed |
|-------|--|--------------------|-------|--|----------------------------|
| 1. | Parachute fabrics obtained from nylon filament yarn (Technical Textile) Net Content: 1) Nylon Filament Yarn Nylon 66 High Tenacity 40 Denier (+/- 10%): 4166.67 Kgs. | KG | produ | Nylon Filament yarn Nylon 66 High Tenacity 40 Denier (+/-10%) | 5000 KG (including 20 % |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/19/84-ALC3/2015

Party Name: ABOUT U FASHIONS PVT LTD

Meet No/Date:19/84-ALC3/2015

Status: Approved

:01/84/050/00159/AM16/

RLA File

:03/94/040/00160/AM16/

Lic.No/Date:0310796543

10.06.2015

10.09.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

| S.No. | Export Product | Export Quantity | Import item | Quantity |
|-------|---|--------------------|--|--|
| 1. | Embroidery in the Piece, in Strips or in Motif (Polyester Cotton 80% Polyester / 20% Cotton GSM 84 +/- 10%. | Sq. yard | Polyester Cotton 63" Grey Fabrics (Polyester 80% and Cotton 20%) GSM 84 +/- 10%. | 176219.750 Sq. yard (including 1% wastage) |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/16/84-ALC3/2015

Party Name: VEEKAY POLYCOATS LTD.

Meet No/Date: 19/84-ALC3/2015

Status: Deferred

20 HQ File

RLA File

10.09 2015

Lic.No/Date:0510394559 Defer Date:08.10.2015

:01/84/050/00138/AM16/

:05/24/040/00113/AM16/

15.06.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC. Therefore it was decided to defer the case for relisting on 08.10.2015.

Case No.:3/14/84-ALC3/2015

Party Name:LOYAL TEXTILE MILLS LTD Meet No/Date: 19/84-

Status: Deferred

21 HQ File

ALC3/2015 10.09.2015

RLA File

Lic.No/Date:3510044759 Defer Date:08.10.2015

:01/84/050/00091/AM16/

:35/24/040/00014/AM16/

16.06.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through

the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the following information and defer the case for re-listing on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.

 Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.

3. Processing flow chart with wastage from fabric or fibre.

| Case No.:4/14/84- ALC3/2015 | Party Name: LOYAL TEXTILE MILLS LTD | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deferred |
|--------------------------------|--|--|-----------------------|
| HQ File | RLA File | Lic.No/Date:3510044760 | Defer Date:08.10.2015 |
| :01/84/050/00092/AM16/ | :35/24/040/00015/AM16/ | 16.06.2015 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the following information and defer the case for re-listing on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.

 Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.

3. Processing flow chart with wastage from fabric or fibre.

| Case No.:12/14/84- ALC3/2015 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deferred |
|-----------------------------------|---------------------------------------|--|-----------------------|
| HQ File :01/84/050/00100/AM16/ | RLA File :35/24/040/00013/AM16/ | Lic.No/Date:3510044758 | Defer Date:08.10.2015 |

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the following information and defer the case for re-listing on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.

Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.

3. Processing flow chart with wastage from fabric or fibre.

| 24 | Case No.:11/19/84- ALC3/2015 | Party Name:MAYA EXPORTS CORPN | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status: Approved |
|----|---------------------------------|------------------------------------|--|---------------------|
| | HQ File:01/84/050/00164/AM16/ | RLA File :05/24/040/00141/AM16/ | Lic.No/Date:0510394712 25.06.2015 | |

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/64/2015-16/Hosiery/217 dated 10.09.2015 as detailed below:

| S.No. | | Export Quantity | | Import item | Quantity allowed |
|-------|--|--------------------|----|---|---------------------|
| 1. | Babies Garments made of 64% Cotton,36% Polyamide Lace Knitted with lining, GSM 126 (+/-10%), Style No. Hampton Olivia dress baby) | Number | 1. | 64% Cotton 36% Polyamide Lace Knitted with lining , GSM 126 (+/-10%) %. | |

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:12/19/84- ALC3/2015 | Party Name:MAYA EXPORTS CORPN | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status: Approved |
|---------------------------------|----------------------------------|--|------------------|
| HQ File | RLA File | Lic.No/Date:0510394713 | |
| :01/84/050/00165/AM16/ | :05/24/040/00142/AM16/ | 25.06.2015 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/65/2015-16/Hosiery/218 dated 10.09.2015 as detailed below:

| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed |
|-------|---|--------------------|----|---|---------------------|
| 1. | Girls Dress made of 64% Cotton 36% Polyamide Lace Knitted with lining, GSM 126 (+/-10%), Style No. Hampton Olivia dress MG) | Number | 1. | 64% Cotton 36% Polyamide Lace Knitted with lining , GSM 126 (+/-10%) | |

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:13/19/84- ALC3/2015 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status: Approved |
|---------------------------------|---------------------------------------|--|------------------|
| HQ File :01/84/050/00166/AM16/ | RLA File :05/24/040/00150/AM16/ | Lic.No/Date:0510394714 25.06.2015 | |

26 Decision:: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/70/2015-16/Hosiery/224 dated 14.09.2015 as detailed below:

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|-------|----------------|----------|-------------|----------|--|
| S.No. | Export Product | Export | Import item | Quantity | |
| | | Quantity | | allowed | |

| l. | Babies garment made of 100% Polyester Embroidered net fabric GSM-130+/- 10%) (style no:002-21220-2) | Number | 1. | 100% Polyester Embroidered net fabric GSM 130 + /- 10%) | 0.67 Sq. Mtrs/Pc |
|----|---|--------|----|--|------------------|
|----|---|--------|----|--|------------------|

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:29/19/84- ALC3/2015 | Party Name:MAYA EXPORTS CORPN | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Approved |
|---------------------------------|----------------------------------|--|-----------------|
| HQ File | RLA File | Lic.No/Date:0510394711 | |
| :01/84/050/00182/AM16/ | :05/24/040/00140/AM16/ | 25.06.2015 | |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/66/2015-16/Hosiery/220 dated 11.09.2015 as detailed below:

| S.No. | Export Product | Export Quantity | | Import item | Quantity |
|-------|---|-----------------|-----|--|-------------------|
| | Girls Dress made of 64% Cotton 36% Polyamide Lace Knitted with lining, GSM 126 (+/-10%), Style No. Hampton Olivia dress BG) | Number | , . | 64% Cotton 36% Polyamide Lace Knitted with lining, GSM 126 (+/- 10%)with 58" width | 1.682 Sq. Mtrs/Pc |

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

| Case No.:18/19/84- ALC3/2015 | Party Name:RICHA GLOBAL EXPORTS P. LTD. | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Approved |
|-----------------------------------|---|--|-----------------|
| HQ File :01/84/050/00171/AM16/ | RLA File :05/24/040/00160/AM16/ | Lic.No/Date:0510394762 30.06.2015 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed |
|-------|---|--------------------|----|--|---------------------|
| 1. | Ladies Top made of 62% Cotton 36% Nylon 2% Polyester Lace Dyed Net Knitted Fabric. GSM: 90(+/-10%), style no. G60LT018, along with Indian Fabric. | Number | 1. | 62% Cotton 36% Nylon 2% Polyester Lace Dyed net Knitted Fabric. GSM:90(+/-10%)%. | 301.000 KG |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| 29 | Case No.:19/19/84- ALC3/2015 | Party Name:RICHA GLOBAL EXPORTS P. LTD. | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status: Approved | |
|----|---------------------------------|--|--|------------------|--|
|----|---------------------------------|--|--|------------------|--|







HQ File :01/84/050/00172/AM16/

RLA File :05/24/040/00161/AM16/ Lic.No/Date:0510394763 30.06.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

| S.No. | Export Product | Export Quantity | | Import item | Quantity |
|-------|---|--------------------|----|--|--------------------|
| 1. | Ladies Top made of 100% Polyester Dyed Woven Fabric GSM:120(+/-10%) along with Indian Fabric , Style :381877 | | 1. | 100% Polyester Dyed Woven Fabric GSM:120(+/-10%) | 20274.000Sq. Meter |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| | Case No.:31/19/84- ALC3/2015 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deferred |
|----|-----------------------------------|---------------------------------------|--|-----------------------|
| 30 | HQ File :01/84/050/00184/AM16/ | RLA File :07/24/040/00107/AM16/ | Lic.No/Date:0710108442 30.06.2015 | Defer Date:08.10.2015 |

Decision : The Committee considered the case as per agenda and decided to defer the case for re-listing on 08.10.2015 as the application has not yet received from RA, Bangalore.

| | Case No.:32/19/84- ALC3/2015 | Party Name:SHAHI EXPORTS PVT, LTD. | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deferred |
|----|-----------------------------------|---------------------------------------|--|-----------------------|
| 31 | HQ File :01/84/050/00185/AM16/ | RLA File :07/24/040/00104/AM16/ | Lic.No/Date:0710108441 30.06.2015 | Defer Date:08.10.2015 |

Decision : The Committee considered the case as per agenda and decided to defer the case for re-listing on 08.10.2015 as the application has not yet received from RA, Bangalore.

| | Case No.:20/19/84- ALC3/2015 | Party Name:RICHA GLOBAL EXPORTS P. LTD. | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deferred | |
|----|---------------------------------|---|--|-----------------------|--|
| 32 | HQ File :01/84/050/00173/AM16/ | RLA File :05/24/040/00163/AM16/ | Lic.No/Date:0510394783 02.07.2015 | Defer Date:08.10.2015 | |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The Committee noted that the CAD is not legible in this case Accordingly, Committee after deliberations decided to ask the firm to furnish the same and defer the case for re-listing on 08.10.2015.

| | Case No.:1/19/84- ALC3/2015 | Party Name:KANPUR PLASTIPACK LTD | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Approved |
|----|-----------------------------------|-------------------------------------|--|-----------------|
| 33 | HQ File :01/84/050/00154/AM16/ | RLA File :06/24/040/00013/AM16/ | Lic.No/Date:0610038184 09.07.2015 | |

Decision : The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with

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representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed |
|-------|-----------------------------------|---------------------|----|---------------------------------------|---|
| 1. | Polypropylene Mu Filament Yarn | ti 100000.000 KG | 1. | P.P. Granules Virgin for Extrusion | 102000.000 KG (Including 2 % wastage) |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

 Case No.:10/19/84 Party Name:SHAHI
 Meet No/Date:19/84 Status:Approved

 ALC3/2015
 EXPORTS PVT. LTD.
 ALC3/2015
 10.09.2015

 HQ File
 RLA File
 Lic.No/Date:0510394861

 :01/84/050/00163/AM16/
 :05/24/040/00175/AM16/
 09.07.2015

Decision: Committee considered the case as per agenda along with other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed |
|-------|--|--------------------|----|--|---------------------|
| 1. | Ladies Top made of 100% Polyester Dyed Fabric GSM 70 and 0.07 SQM of | 4917.000 Number | 1. | 100% Polyester Dyed Fabric GSM 70 +/-10%) | 9153.000 Sq.Meter |
| | 100% Rayon Fabric with 100% PU Leather Coating GSM 340 (+ /- 10%) | | 2. | 100% Rayon Fabric with 100% PU Leather coating GSM 340 + /- 10%) | 366.000 Sq. Meter |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

| | Case No.:14/19/84- ALC3/2015 | Party Name:CHELSEA MILLS | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deferred |
|----|-----------------------------------|------------------------------------|--|-----------------------|
| 35 | HQ File :01/84/050/00167/AM16/ | RLA File :05/23/040/00136/AM16/ | Lic.No/Date:0510394866 09.07.2015 | Defer Date:08.10.2015 |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME)/ Office of the Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 08.10.2015.

| Case No.:3/19/84- ALC3/2015 | Party Name:LOYAL TEXTILE MILLS LTD | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deferred |
|--------------------------------|---------------------------------------|--|-----------------------|
| HQ File:01/84/050/00156/AM16/ | RLA File :35/24/040/00020/AM16/ | Lic.No/Date:3510044772 10.07.2015 | Defer Date:08.10.2015 |

36 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the following and defer the case for re-listing on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.

2. Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.

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3. Processing flow chart with wastage from fabric or fibre.

| Case No.:9/17/84- ALC3/2015 | Party Name:RAYMOND LIMITED | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Approved |
|--------------------------------|--------------------------------|--|-----------------|
| HQ File:01/84/050/00150/AM16/ | RLA File:03/95/040/00257/AM16/ | Lic.No/Date:0310797227 | |

Decision: Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of Regional Textile Commissioner, Noida vide their U.O. No. 7(267)/14/DGFT/RON/164 dated 18.09.2015 as detailed below:

| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed for 1 Kg export product |
|-------|---|-------------------------------|----|-----------------------------------|--|
| 1. | Tussar Silk Wool Blended Fabrics | 125000.000 Meter/ | 1. | Tussar silk tops | 0.6462 Kg |
| | (Tussah Silk Wool | / | 2. | Greasy Wool | 0.6253 Kg |
| | Blended Fabrics) Blend 52% Silk and | 193750 sqmtr. Or 34991 kgs | 3. | Acid Dyes / Metal Complex Dyes | .01251 Kg |
| | 48% Wool. GSM 180.00 +/- 10% width 155 cm | | 4. | Tinting Agents | 0.0064 Kg |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

| Case No.:15/19/84- ALC3/2015 | Party Name: WILLIAM GOODACRE & SONS INDIA PVT. LTD., | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Approved |
|---------------------------------|--|--|-----------------|
| HQ File | RLA File | Lic.No/Date:1010059198 | |
| :01/84/050/00168/AM16/ | :10/24/040/00019/AM16/ | 15.07.2015 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with 38 representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed |
|-------|----------------|------------------------|----|---------------|---|
| 1. | Sisal Rugs | 23809.500 Sq. meter | 1. | Sisal Matting | 24286 Sq. meter (Including 2 % wastage) |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| | Case No.:16/19/84- ALC3/2015 | Party Name: WILLIAM GOODACRE & SONS INDIA PVT. LTD., | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Approved |
|----|-----------------------------------|--|--|-----------------|
| 39 | HQ File :01/84/050/00169/AM16/ | RLA File :10/24/040/00016/AM16/ | Lic.No/Date:1010059197 15.07.2015 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below

| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed |
|-------|---------------------------------------|--------------------|----|-------------------|---|
| 1. | Polyester Mats with Rubber Backing | Sq. meter | 1. | Polyester Fabrics | 24286.000 sq. meter (Including 2 % wastage) |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| Case No.:4/19/84- ALC3/2015 | Party Name:LOYAL TEXTILE MILLS LTD | 17700t 170/ Date, 17/04- | |
|--------------------------------|---------------------------------------|--------------------------|-----------------------|
| HQ File :01/84/050/00157/AM16/ | RLA File :35/24/040/00021/AM16/ | Lic.No/Date:3510044777 | Defer Date:08.10.2015 |

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the following information/ documents and defer the case for re-listing on 08.10.2015:

1. CAD, measurement, Sketch with Marking in all cases.

 Comparison list of new and earlier chemicals like requirement of chemicals and its functions in end product.

3. Processing flow chart with wastage from fabric or fibre.

| Case No.:21/19/84- ALC3/2015 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status: Approved |
|---------------------------------|---------------------------------------|--|------------------|
| HQ File :01/84/050/00174/AM16/ | RLA File :05/24/040/00186/AM16/ | Lic.No/Date:0510394912 17.07.2015 | |

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

| S.No. | Export Product | Export Quantity | | Import item | Quantity |
|-------|---|--------------------|----|--|---------------------|
| 1. | Ladies Dress made of 100% Polyester Dyed Fabric GSM 70 with Belt & Trims (0.11 | 5005.000 Number | 1. | 100% Polyester Dyed Fabric GSM 70 +/ - 10%) | 23535.000 Sq. meter |
| | SQM) made of 100% Rayon fabric with 100% PU Leather Coating GSM 340 + / - 10%) style no. 002- 27624-5 | | 2. | 100% Rayon Fabric with 100% PU Leather Coating GSM 340+/-10%) | 547.000 Sq. meter |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| 42 | Case No.:27/19/84- ALC3/2015 | | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status: Deferred |
|----|-----------------------------------|------------------------------------|--|-----------------------|
| | HQ File :01/84/050/00180/AM16/ | RLA File :05/24/040/00176/AM16/ | Lic.No/Date:0510394910 17.07.2015 | Defer Date:08.10.2015 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that







the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. A deficiency letter had issued by DC (MSME) vide their letter dated 10.09.2015. Reply is still being awaited. Therefore, it was decided to defer the case for relisting on 08.10.2015.

| Case No.:28/19/84- ALC3/2015 | Party Name:RICHA GLOBAL EXPORTS P. LTD. | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status: Approved |
|---------------------------------|---|--|------------------|
| HQ File | RLA File | Lic.No/Date:0510394976 | |
| :01/84/050/00181/AM16/ | :05/24/040/00190/AM16/ | 17.07.2015 | |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/68/2015-16/Hosiery/222 dated 14.09.2015 as detailed below:

| S. Export Product | Export Quantity | Import item | Quantity allowed |
|---|-----------------|--|------------------|
| 1. Ladies dress made of 48% cotton 299 Polyester 23% Rayo Yarn Dyed Knitte Fabric GSM- 280(+/-10% (style - 380435-390499) | Number | 48% cotton 29% Polyester 23% Rayon Yarn Dyed Knitted Fabric GSM-280(+/-10% | 645 Gms./Pc. |

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

| Case No.:5/19/84- ALC3/2015 | Party Name:SAGAR BRUSH INDUSTRIES | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Approved |
|--------------------------------|-----------------------------------|--|-----------------|
| HQ File | RLA File | Lic.No/Date:3510044778 | |
| :01/84/050/00158/AM16/ | :35/24/040/00017/AM16/ | 20.07.2015 | |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

| S. No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-----------|---|--------------------|---|-------------------------------------|
| 1. | Processed Nylon Monofilament for paint brush bristles (tipped, flagged and mixed) | 3920.000 KG | Nyon Monofilament for paint brush bristles(unprocessed) | 3959.200 KG (Including 1 % wastage) |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| 45 | Case No.:9/19/84-ALC3/2015 | Party Name: TEIJIN INDIA PRIVATE LIMITED | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deferred |
|----|----------------------------|---|--|-----------------|
| | HQ File | RLA File | Lic.No/Date:0510395060 | Defer |

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23.07.2015

Date:08.10.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. Therefore, it was decided to defer the case for relisting on 08.10.2015.

| Case No.:22/19/84- ALC3/2015 | Party Name:RICHA GLOBAL EXPORTS P. LTD. | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status: Approved |
|---------------------------------|---|--|------------------|
| HQ File :01/84/050/00175/AM16/ | 05/04/040/00000113 | Lic.No/Date:0510395065 23.07.2015 | |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

| S. No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-----------|---|--------------------|---|-------------------|
| 1. | Ladies Pant made of 82% Polyester 16% Rayon 2% Spandex | 1500.000 Number | 82% POLYESTER 16% RAYON 2% SPANDEX DYED KNITTED FABRIC | 1655.000 K.G |
| | Dyed Knitted Fabric , GSM-350(+/-10%) along with 100% Polyester Dyed Woven Fabric , GSM: 64(+/- 10%), Style-389540- 389564-389565 | | 100% POLYESTER DYED WOVEN FABRIC GSM:64(+-10%) | 975.000 Sq. meter |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

| Case No.:24/19/84- ALC3/2015 | Party Name: SHAHI EXPORTS PVT. LTD. | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status: Approved |
|---------------------------------|-------------------------------------|--|------------------|
| HQ File :01/84/050/00177/AM16/ | 05/24/040/00200113 | Lic.No/Date:0510395059 23.07.2015 | |

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/71/2015-16/Hosiery/225 dated 14.09.2015 as detailed below:

| S. No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-----------|--|----------------------|--|---------------------|
| 1, | Ladies Trouser (Style no.WP5BE53213MI) made out of 100% cotton dyed fabric, GSM - 150 + / - 10%) | 42395.000 Number | 100% cotton dyed fabric GSM- 150 + / - 10%) | 2.55 Sq.Mtrs/Per Pc |
| 2. | Ladies Capri made of (Style no.WP5BE53214MI made of 100% cotton dyed fabric GSM-150 +/-10% | 111927.000 Number | 100% cotton dyed fabric, GSM 150 +/ - 10% | 2.04 Sq.Mtrs/Per Pc |

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GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

 Case No.:25/19/84 Party Name:SHAHI
 Meet No/Date:19/84

 ALC3/2015
 EXPORTS PVT. LTD.
 ALC3/2015

 10.09.2015
 10.09.2015

HQ File RLA File Lic.No/Date:0510395058 :01/84/050/00178/AM16/ :05/24/040/00201/AM16/ 23.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/69/2015-16/Hosiery/223 dated 14.09.2015 as detailed below:

| 48 | S. No. | Export Product | Export Quantity | Import item | Quantity allowed |
|----|-----------|--|---------------------|--|---------------------|
| | 1. | Ladies Trouser (Style no.WP5BE53213MI) made out of 100% cotton dyed fabric, GSM - 150 + / - 10%) | 14549.000 Number | 100% cotton dyed fabric GSM- 150 + / - 10%) | 2.55 Sq.Mtrs/Per Pc |
| | 2. | Ladies Capri made of (Style no.WP5BE53214MI) made of 100% cotton dyed fabric GSM-150 +/-10% | 40008.000 Number | 100% cotton dyed fabric, GSM 150 +/ - 10% | 2.04 Sq.Mtrs/Per Pc |

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

 Case No.:26/19/84-ALC3/2015
 Party Name:INDO-BRITISH GARMENTS PVT.LTD.
 Meet No/Date:19/84- ALC3/2015 10.09.2015
 Status:Approved

 HQ File
 RLA File
 Lic.No/Date:0510395062 23.07.2015

 :01/84/050/00179/AM16/
 :05/23/040/00171/AM16/ 23.07.2015
 23.07.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as detailed below:

| Export Product | Export Quantity | Import item | Quantity allowed |
|--|---------------------|--|-------------------|
| Mens Jacket made of 100% polyester twill WRF/PU coated fabric GSM- 185 +/- 10% (style: Canada boom jacket) | 13567.000 Number | 100% Polyester twill WRF/PU coated fabric GSM- 185 +/- 10% width: 58/59" | 80555.000 Sq.Mtrs |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

| 50 | Case No.:17/19/84- ALC3/2015 | Party Name:MAYA EXPORTS CORPN | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Approved |
|----|---------------------------------|----------------------------------|--|-----------------|
| | HQ File | RLA File | Lic.No/Date:0510395100 | |

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Status: Approved

:01/84/050/00170/AM16/

:05/24/040/00206/AM16/

28 07 2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/67/2015-16/Hosiery/221 dated 11.09.2015 as detailed below:

| S. No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-----------|---|--------------------|--|----------------------|
| 1. | Ladies Cardigan made of 91% Polyamide 9% Elastane Lace Knitted dyed fabric, GSM 94 +/-10% (Style No. TLS1TGILE) | 6770.000 Number | 91% Polyamide 9% Elastane Lace Knitted dyed fabric, GSM 94 (+/-10% | 1.57 Sq.Mtrs/Per Pc. |

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

| Case No.:30/19/84- ALC3/2015 | Party Name:MAYA EXPORTS CORPN | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Approved |
|-----------------------------------|----------------------------------|--|-----------------|
| HQ File :01/84/050/00183/AM16/ | RLA File :05/24/040/00208/AM16/ | Lic.No/Date:0510395101 28.07.2015 | , |

Decision : The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the above said the Advance Authorization issued in this case as per written comments of DC(MSME) vide their U.O. No. 37(5)/62/2015-

16/Hosiery/211 dated 09.09.2015 as detailed below:

| S. Export Product No. | Export Quantity | Import item | Quantity allowed |
|---|---------------------|---|--------------------------------|
| 1. Girls Dress made of 65% Cotton 24% Polyamide 11% Viscose Lace Knitted fabric dyed, GSM 110 (+/-10%) (Style No. 25954-4 | 12059.000 Number | 65% Cotton 24% Polyamide 11% Viscose Lace Knitted fabric dyed, GSM 110 (+/-10% with 58" width | 0.89 sq.Mtrs/Pc. 98 gms./Pc |

GSM should match both in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

| | Case No.:23/19/84- ALC3/2015 | Party Name: JPM EXPORTS PRIVATE LIMITED | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deferred |
|----|---------------------------------|---|--|--------------------------|
| 52 | HQ File :01/84/050/00176/AM16/ | RLA File :02/24/040/00085/AM16/ | Lic.No/Date:0210206023 29.07.2015 | Defer Date:08.10.2015 |

Decision : Committee considered the case as per agenda along with other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. Therefore, it was decided to defer the case for relisting on 08.10.2015.

| 53 | Case No.:2/19/84-ALC3/2015 | Party Name:RAHMAN INDUSTRIES LTD | Meet No/Date:19/84- ALC3/2015 10.09.2015 | Status:Deferred |
|----|----------------------------|----------------------------------|--|-----------------|
| | HQ File | RLA File | Lic.No/Date:0610038204 | Defer |

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Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination Deptt. of IPP their comments. A deficiency letter had issued by Deptt. of IPP vide their letter dated 18.09.2015. Reply is still being awaited. Therefore, it was decided to defer the case for relisting on 08.10.2015.

Manual Agenda Cases

(54)

| Case No.191 | M/s. Dhruv Globals Ltd. | |
|-------------------------|---------------------------------|--|
| NC 19/16 dt. 10.09.2015 | F.No. 01/84/171/129/AM-16/DES-V | |

Fixation of input output norms against Annual Advance Authorisation No.0510361429 dated 01.08.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments. A deficiency letter had issued by DC(MSME) vide their letter dated 18.08.2015. Reply is still being awaited. Therefore, it was decided to defer the case for relisting on 08.10.2015.

(55)

| Case No.192 | M/s. Fashion Accessories |
|-------------------------|---------------------------------|
| NC 19/16 dt. 10.09.2015 | F.No. 01/84/171/166/AM-16/DES-V |
| Firstian of instance | |

Fixation of input output norms against Annual Advance Authorisation No.0510393238 dated 16.02.2015.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to fixation of ad-hoc norms in respect of Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export Quantity | Import item | Quantity allowed |
|-------|--|-----------------|--|------------------|
| 1. | Pillow Cover – Front – Front 100% Jute , Back -55% Linen/45% Cotton Woven Fabric, (GSM 180 +/-10%), Size 20' X 20' | | 55% Linen /45% Cotton Woven Fabric (GSM 180 +/-10%), width 44" | 0.45 Sqm |
| 2. | Pillow Cover –Front & Back, 55% Linen /45% Cotton Woven Fabric, (GSM 180 +/- 10%), Size 20' X 20" | 5500 Pcs | 55% Linen /45% Cotton Woven Fabric (GSM 180 +/-10%), width 44" | 0.83 Sqm |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(56)

| Case No.193 | M/s. Fashion Accessories | |
|-------------------------|---------------------------------|--|
| NC 19/16 dt. 10.09.2015 | F.No. 01/84/171/165/AM-16/DES-V | |

Fixation of input output norms against Annual Advance Authorisation No.0510391118 dated 25.10.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to fixation of ad-hoc norms in respect of Advance Authorization issued in this case as detailed below:-

| S.No. Export Product | Export | Import item | Ouantity allowed |
|----------------------|--------|-------------|------------------|
|----------------------|--------|-------------|------------------|

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| | | Quantity | | |
|----|--|----------|---------------------------------|----------|
| 1. | Pillow 14 X26 made of 100% Linen Woven Dyed Fabric, GSM 170+/-10%) | 800 Pcs | 100% Linen Woven Dyed Fabric | 0.21 Kgs |
| 2. | Pillow 20' X 20" made of 100% Linen Woven Dyed Fabric, GSM 170+/-10%) | 1000 Pcs | 100% Linen Woven Dyed Fabric | 0.18 Kgs |
| 3. | King Fitted Sheet 72 X84 - 16" | 600 Pcs | | 2.07 Kgs |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(57)

| Case No.194 | M/s. Fashion Accessories |
|-------------------------------|--|
| NC 19/16 dt. 10.09.2015 | F.No. 01/84/171/167/AM-16/DES-V |
| Fixation of input output norn | s against Annual Advance Authorisation No.0510393238 dated 16.02.2015. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to call for the firm to furnish the revise test report and defer the case for re-listing on 08.10.2015.

(58)

| Case No.195 | M/s. Fashion Accessories | |
|-------------------------------|---------------------------------|--|
| NC 19/16 dt. 10.09.2015 | F.No. 01/84/171/168/AM-16/DES-V | |
| Fixation of input output norm | o against A 1 A 1 | |

Fixation of input output norms against Annual Advance Authorisation No.0510393238 dated 16.02.2015.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to call for the firm to furnish the revise test report and defer the case for re-listing on 08.10.2015.

(59)

| Case No.196 | M/s. Fashion Accessories |
|-------------------------------|---------------------------------|
| NC 19/16 dt. 10.09.2015 | F.No. 01/84/171/166/AM-16/DES-V |
| Fivation of input output name | |

Fixation of input output norms against Annual Advance Authorisation No.0510393238 dated 16.02.2015.

Decision: The Committee considered the case as per agenda clargovith others.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to fixation of ad-hoc norms in respect of Advance Authorization issued in this case as detailed below:-

| S.No. | Export Product | Export Quantity | Import item | Quantity allowed per piece |
|-------|--|--------------------|---|----------------------------|
| 1. | Table Runner -14 X 90 Inches made of 100% Linen Woven Dyed Fabric GSM 197 +/- 5% | 200Pcs | 100% Linen Woven Dyed Fabric, GSM 197 | 1.36 Sqm /Pc |
| 2. | Sham 20 X 42 Inches made of 100% Linen Woven Dyed Fabric GSM 197 +/- 5% | 100 Pcs | 100% Linen Woven Dyed Fabric, GSM 197 +/- 5% | 1.80 Sqm/Pc (unwashed) |

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| 3. Sham- 20 X32 Inches | 700 Pcs | Woven Fabric, GSM | | | Sqm/Pc |
|------------------------|---------|----------------------|--|--|--------|
|------------------------|---------|----------------------|--|--|--------|

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(60)

| Case No.197 | M/s. P. K. Overseas | |
|-------------------------|-----------------------------------|--|
| NC 19/16 dt. 10.09.2015 | F.No. 01/84/050/00279/AM-15/DES-V | |

Modification of input output norms against Advance Authorisation No.0510391869 dated 05.11.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to send the representation to Deptt. of IPP for their comments and defer the case for re-listing on 08.10.2015.

(61)

| M/s. Chelsea Mills | |
|---------------------------------|--|
| F.No. 01/84/171/123/AM-16/DES-V | |
| | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments and defer the case for re-listing on 08.10.2015.

| Case No.199 | M/s. Chelsea Mills | |
|-------------------------|-----------------------------------|--|
| NC 19/16 dt. 10.09.2015 | F.No. 01/84/171/00124/AM-16/DES-V | |

Fixation of input output norms against Annual Advance Authorisation No.0510323823 dated 02.05.2012.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments and defer the case for re-listing on 08.10.2015.

(63)

| Case No.200 | M/s. Chelsea Mills |
|-------------------------------|--|
| NC 19/16 dt. 10.09.2015 | F.No. 01/84/171/00160/AM-16/DES-V |
| Fixation of input output nori | ns against Annual Advance Authorisation No0510393403 dated 27.02.2015. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments and defer the case for re-listing on 08.10.2015.

(64)

| Case No.201 | M/s. Choice Clothing Co. Pvt. Ltd. | |
|-------------------|------------------------------------|--|
| | F.No. 01/84/171/00162/AM-16/DES-V | |
| Fivation of innut | | |

Fixation of input output norms against Annual Advance Authorisation No.0510391533 dated 10.10.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to fixation of ad-hoc norms in respect of Advance Authorization issued in this case as detailed below:-

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| S.No. | Export Product | Export Quantity | Import item | Quantity |
|-------|---|-----------------|---|----------|
| 1. | Polyester Woven Fabric, (GSM- 92+/-10%), Style No. 1795 | (+/-5%) | 100% Polyester Woven Fabric, (GSM- 92+/-10%), width 57" | |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(65)

| Case No.202 | M/s. Modelama Exports Ltd. | |
|-------------------------|-----------------------------------|--|
| NC 19/16 dt. 10.09.2015 | F.No. 01/84/171/00169/AM-16/DES-V | |

Fixation of input output norms against Annual Advance Authorisation No.0510297254 dated 22.07.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments. As informed a deficiency letter issued by DC(MSME) to the firm . Reply is still being awaited. Therefore, it was decided to defer the case for relisting on 08.10.2015.

(66)

| Case No.203 | M/s. Modelama Exports Ltd. |
|-------------------------------|-----------------------------------|
| NC 19/16 dt. 10.09.2015 | F.No. 01/84/171/00159/AM-16/DES-V |
| Direction of the state of the | |

Fixation of input output norms against Annual Advance Authorisation No.0510339921 dated 3.12.2012.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination DC(MSME) their comments. As informed a deficiency letter issued by DC(MSME) to the firm . Reply is still being awaited. Therefore, it was decided to defer the case for relisting on 08.10.2015.

| Case No.203 | M/s. K.Mohan &Company (Exports) Pvt. Ltd. | |
|-------------------------|---|--|
| NC 19/16 dt. 10.09.2015 | F.No. 01/84/162/09//AM-16/DES-V | |

Fixation of input output norms against Annual Advance Authorisation No.0710100881 dated 30.12.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to call the firm to appear personal hearing alongwith the following documents and defer the case for re-listing on 08.10.2015.

- 1. Sample of the export product
- 2. Sketch with marking
- 3. CAD of all sizes of export product.

(68)

| Case No.205 | M/s. Jiwanram Sheoduttrai Industries Pvt. Ltd. | |
|-------------------------|--|--|
| NC 19/16 dt. 10.09.2015 | F.No. 01/84/050/130/AM-10/DES-V | |
| D' . C' | | |

Fixation of input output norms against Advance Authorisation No.0210131920 dated 23.09.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the above said Adv Authorization issued in this case has already been ratified by the Norms Committee in its meeting held on 19.08.2010, at this stage there is no role of the committee. In view of above, the committee decided to advise RA, Kolkatta to take appropriate action as per documents submitted by the firm in this case.

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